

- (ii) Review by the Government of the working of the above Company. [Placed in Library. See No. LT-2761/61.]

PREVENTION OF FOOD ADULTERATION
(AMENDMENT) RULES

The Minister of Health (Shri Karmarkar): Sir, I beg to lay on the Table a copy of the Prevention of Food Adulteration (Amendment) Rules, 1961 published in Notification No. G.S.R. 169, dated the 11th February, 1961, under sub-section (2) of Section 23 of the Prevention of Food Adulteration Act, 1954. [Placed in Library. See No. LT-2762/61.]

AMENDMENTS TO DELHI MOTOR VEHICLES RULES, REPORT OF KONKAN COASTAL SHIPPING SERVICES COMMITTEE AND ANNUAL REPORT OF HINDUSTAN SHIPYARD LIMITED

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): Sir, I beg to lay on the Table—

(i) A copy each of the following Notifications under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, making certain amendments to the Delhi Motor Vehicles Rules, 1940:

- (a) Notification No. F. 12/76/60-Transport, published in the Delhi Gazette dated the 29th December, 1960.
- (b) Notification No. F. 12/251/58-Transport, published in the Delhi Gazette dated the 5th January 1961. [Placed in Library. See No. LT-2763/61.]

(ii) A copy of Report of the Konkan Coastal Shipping Services Committee, 1959-60. [Placed in Library. See No. LT-2764/61.]

(iii) A copy of the Annual Report of the Hindustan Shipyard Limited for the year 1959-60 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956. [Placed in Library. See No. LT-2765/61.]

12.05 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS.

EIGHTIETH REPORT

Sardar Hukam Singh (Bhatinda): Sir, I beg to present the Eightieth Report of the Committee on Private Members' Bills and Resolutions.

12.05½ hrs.

CORRECTION OF STATEMENT BY
A MEMBER

Shri S. M. Banerjee (Kanpur): During the discussion on the Demands for Grants relating to the Ministry of Education on the 20th March, 1961, when you pointed out to the hon. Minister of Education regarding something.....

Mr. Speaker: In future in all cases where an hon. Member or an hon. Minister wants to correct a statement made in the House, he must give the exact text of the statement. A general reference will not be allowed. It must be as short as possible and should not refer to the matter in detail. I will allow him now but for future hon. Members will kindly note that if they want to correct a statement, they may say, "I made a statement like this. This is the correction".

Shri S. M. Banerjee: You remember, Sir, that you mentioned that day about political sufferers and I interrupted you in the course of your remark and said that the family of Chandra Sekhar Azad was suffering. I made adequate enquiries from Shri Banarsi Das Chaturvedi and found that it was the sister of Ram Prasad Bismil who was suffering. I had some confusion in my mind. In fact, the mother of Chandra Sekhar Azad was granted pension by the Governments of both Madhya Pradesh and U.P. before her death and Ram Prasad